availability, supply of domestic coal from Coal India Limited (CIL) sources has been fixed at 65%, 65%, 67% and 75% during the remaining four years of 12th Plan. To meet the balance Fuel Supply Agreement (FSA) obligations, CIL has been mandated to import coal and supply the same to the willing TPPs on cost plus basis. TPPs can also import coal themselves. CIL has executed 157 FSAs for the total capacity of 71,145 MW with eligible Power producers. CIL has not yet commenced the process of obtaining firm indents for imported coal from the Power Producers backed by advance payment.

(c) CIL's import plan does not provide any scope for dealing with foreign coal producers/traders directly and it envisages import of coal through Public Sector Undertaking (PSU) trading agencies. Therefore, the question of preference of foreign producers to deal with CIL does not arise.

Cancellation of coal blocks

1870. SHRI NARESH AGRAWAL: Will the Minister of COAL be pleased to state:

- (a) whether Government has decided to cancel the 61 coal block allocations which have not obtained the approval of the Ministry of Environment and Forests;
- (b) if so, the loss of revenue incurred so far by Government from these coal blocks since the allocation of coal blocks; and
- (c) the action Government proposes to take against the companies which have not started the task of exploration and mining in the coal blocks on time?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (c) Based on the 'Statement' given by the Attorney General of India before the Hon'ble Supreme Court, allocatees of 61 coal block allotted to private companies which have not come under production, have been issued notices with the request to furnish status of obtaining various clearances/approvals. The replies received from the allocatees are to be considered by the Inter-Ministerial Group (IMG) constituted for review of development of captive coal blocks and associated end use plants. Further action including de-allocation of coal blocks would be taken based on the recommendations of IMG and acceptance of the same by the Government.